

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A. 7/98 in
C.A. 1538/97.

Dt. of Decision is 6-3-28.

P.E. V. Prasad

.. Applicant.

vs

1. The Chairman, Telecom Commission,
Sanchar Bhavan, SO, Ashoka Road,
New Delhi-1.
2. The Sr. Director General (BW),
Dept. of Telecommunications,
Sanchar Bhavan,
20, Ashoka Road,
New Delhi-1.
3. The Chief General Manager,
Telecommunications, AP Circle,
Door Sanchar Bhavan, Nampally, Road,
Hyderabad-1.
4. The Chief Engineer, Telecom,
Civil Zone, 5-1-885, Koti,
Hyderabad-95.
5. The Superintending Engineer,
Telecom Civil Circle,
Chikkadpally, Hyderabad-20.

.. Respondents.

Counsel for the applicant : Mr. S. Ramakrishna Rao

Counsel for the respondents : Mr. J. R. Gopala Rao, Addl. OGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

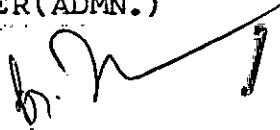
None for the applicant. Heard Mr. J. R. Gopala Rao, learned counsel for the respondents.

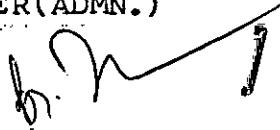
2. The applicant in the OA has filed this RA for correcting the date of assumption of higher responsibility and duties as Asst. Engineer (Civil) (Asst. Surveyor of Works (C) as designated) w.e.f., 6-3-92 consequent on his vertical promotion for all purposes and as such he is entitled for all purposes. He further submits that he had inadvertently mentioned in the prayer as w.e.f., 4-11-96 instead of 6-3-92. Hence he wants the correction in the judgement. The judgement is very clear it only directs the respondents to dispose of the representation of the applicant dated 1-2-95 keeping in mind the observations made in OA.1536/97 within a period of two months from the date of receipt of a copy of that order. No where it is stated in the judgement that he has ~~ever~~ assumed the higher responsibility on 4-11-96 except in the reproduction of the prayer in para-1. The respondents are at liberty to check the correct date and dispose of his representation on the basis of the correct date available on record. In our opinion, there is nothing preventing the respondents to take the correct date as recorded in the official records of the applicant. Hence we do not see any need to review the judgement passed on 22-12-97 in this OA. Hence the RA is disposed of with the above direction.

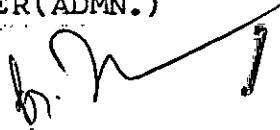
3. Though the learned counsel for the respondents requested time to file a reply, we do not see any reason to give any time in view of the observations made as above. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)


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